

WRITTEN ANSWERS TO QUESTIONS

Monopolies Inquiry Commission

*1576. Shri Dhuleshwar Meena:
Shri Ramachandra Ulaka:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 122 on the 22nd February, 1966 and state:

(a) whether the recommendations of the Monopolies Commission have since been considered by Government; and

(b) if so, the decision taken thereon?

The Minister of Law (Shri G. S. Pathak): (a) and (b). The Commission's recommendations are still under Government's consideration and no final decision thereon has yet been taken.

Damage caused to I.A.C. Dakota at Tulihal Airport

*1579. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to refer to the reply given to Starred Question No. 407 on the 8th March, 1966 and state:

(a) whether the investigations for the damage caused to I.A.C. Dakota at Tulihal airport on the 19th February, 1966 have since been completed;

(b) if so, the findings thereof; and

(c) the action taken by Government thereon?

The Minister of Transport, Aviation Shipping and Tourism (Shri Sanjiva Reddy): (a) No, Sir.

(b) and (c). Do not arise.

राज्यों में चीनी की मात्रा

1581. श्री सरजू पांडेय : क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि विभिन्न राज्यों में उपभोक्ताओं को विभिन्न मात्रा में चीनी दी जाती है ;

(ख) यदि हां, तो इसके क्या कारण हैं ; और

(ग) क्या उसकी मात्रा को समान बनाने के लिए सरकार कोई प्रयत्न कर रही है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री सिन्धे) :

(क) जी हां ।

(ख) विभिन्न राज्यों में उपभोक्ताओं को मिलने वाली शर्करा का भाव सरकार द्वारा जिन कारखानों से सम्बन्धित क्षेत्रों को शर्करा नियत की जाती है, उनके लिए निर्धारित शर्करा के निकासी भाव कारखानों से खपत वाले क्षेत्रों में दूरी, स्थानीय करों आदि को ध्यान में रख कर, निश्चित किया जाता है ।

ये तथ्य जो कि प्रत्येक स्थान पर भिन्न भिन्न हैं, विभिन्न राज्यों में शर्करा के भावों में कमी बेशी के लिए उत्तरदायी हैं ।

(ग) मामला विचाराधीन है ।

Import of Raw Materials

*1582. Shri Ram Harkh Yadav:
Shri Ramanand Shastri:

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether there is any proposal to liberalise the import of raw materials and equipment needed for stepping up the indigenous production of fertilizers, pesticides and agricultural implements; and

(b) if so, to what extent?

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): (a) and (b). It has been decided to permit on a more liberal scale the import of spare parts for the capital equipment employed in the manufacture of fertilisers, pesticides and other manufactured products of use in agriculture. It has also been decided that in respect of raw materials for pesticides and fertilisers, imports will be more liberally licensed.